

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 906 of 2019**

**IN THE MATTER OF:**

**Mr. Rakesh Wadhawan**

**...Appellant**

**Versus**

**Bank of India & Anr.**

**...Respondents**

**Present: -**

**For Appellant: Mr. Rohan Agrawal, Advocate.**

**For Respondent: Ms. Pallavi Pratap and Ms. Neema, Advocates for  
Intervenor (For PMC Bank)**

**Ms. Meghna Rao, Advocate for RP/R-2**

**Mr. Ritin Rai, Sr. Advocate with Mr. Chitranshul A. Sinha,  
Ms. Sonali Khanna, Mr. Anshuman Mohit Chaturvedi,  
Advocates for Intervenor**

**Mr. Ramesh Gornathan, Advocate**

**Mr. Saurabh Upadhyay, Advocate for Intervenor Home  
Buyers**

**Mr. Darpan Sachdeva, Advocate for Intervenor**

**O R D E R**

**16.03.2020** Updated status report with regard to 'Corporate Insolvency Resolution Process', which is underway, is required to be filed by the Resolution Professional. The same be done within two weeks.

List the Appeal 'For Hearing' on **21<sup>st</sup> April, 2020.**

[Justice Bansi Lal Bhat]  
Acting Chairperson

[Justice Anant Bijay Singh]  
Member (Judicial)

[Shreesha Merla]  
Member (Technical)